

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 3158  
TO BE ANSWERED ON 05.12.2016**

**Functioning of Deemed Universities**

**3158. SHRI N.K. PREMACHANDRAN:  
PROF. SAUGATA ROY:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to establish more deemed universities;
- (b) if so, the details of deemed universities in the country, State-wise;
- (c) whether the Government proposes to upgrade the standard of deemed universities;
- (d) if so, the details of the action taken by the Government thereon and the mechanism introduced for the evaluation of quality of education in deemed universities; and
- (e) whether it has come to the notice of the Government that the deemed to be Universities are violating the norms/ guidelines prescribed by the University Grants Commission (UGC) and other similar authorities especially those regarding granting degrees, fee structure, etc., if so, the details thereof?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. MAHENDRA NATH PANDEY)**

(a) & (b): Institutions desiring to be declared as Deemed to be Universities have to apply to the Government and if they fulfill all the eligibility conditions mentioned in UGC (Institutions Deemed to be Universities) Regulations, 2016, they are declared as Deemed to be Universities under Section 3 of the UGC Act, 1956, after getting recommendations of UGC. Presently, 33 applications seeking Deemed to be University status are pending with UGC. At present, 122 Deemed to be Universities are functioning in the country. State-wise / UT-wise breakup of these Deemed to be Universities is as under:

Andhra Pradesh-5, Arunachal Pradesh-1, Bihar-1, Chandigarh-1, Delhi-10, Gujarat-2, Haryana-6, Jammu & Kashmir-1, Jharkhand-1, Karnataka-14, Kerala-2, Madhya Pradesh-1, Maharashtra-21, Odisha-2, Punjab-2, Pondicherry-1, Rajasthan-8, Tamil Nadu-28,

Telangana-2, Uttar Pradesh-9, Uttarakhand-3 and West Bengal-1. Details of these Universities are also available on the website of UGC at [www.ugc.ac.in](http://www.ugc.ac.in).

(C) & (D): UGC has notified the new UGC (Institutions Deemed to be Universities) Regulations, 2016 on 11.07.2016 in which several new measures viz. stringent eligibility criteria to ensure quality of education, fixing of time frame for processing of application of Deemed to be University status as well as application for new Off-Campus / new Department / new Course, reducing the Government / UGC interference in day to day affairs of Institutes, several students welfare measures, etc. have been incorporated. As per the provisions of UGC Regulations, 2016, UGC conducts periodic inspection of Deemed to be Universities for reviewing infrastructure, faculty, admission process, examinations process, research, etc in order to ensure quality of education in the institutions.

(e): It has been noticed that some of the Deemed to be Universities have established / started their Off-Campus Centre(s) in violations of the norms/ guidelines of UGC, therefore, UGC issued notices to 10 Institutions to close all such Off-Campus(es), the details of which are at **Annexure-I**. In addition, Vellore Institute of Technology (VIT) admitted students in its Chennai Off-Campus from 2010-11 to 2012-13 prior to approval of the Campus by the Ministry in violation of the Regulations of the UGC. Therefore, action was taken by the Ministry to reduce the intake capacity of Chennai Off-Campus of VIT by 50% of total admitted students during 2010-11 to 2012-13 spread over five years from 2016-17. In addition, further expansion was not allowed in Chennai Off-Campus in terms of intake capacity and starting any new Course(s) / Programme(s) / Department(s) during 2016-17 to 2020-21 including punishment with a fine of Rupees one thousand as per UGC Act, 1956.

\*\*\*\*\*

**ANNEXURE-I**

**ANNEXURE IN REPLY TO PART (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 3158 FOR 05.12.2016 ASKED BY HON'BLE MEMBERS OF PARLIAMENT SHRI N. K. PREMACHANDRAN AND PROF. SAUGATA ROY REGARDING FUNCTIONING OF DEEMED UNIVERSITIES**

<b>S.No</b>	<b>Deemed to be University</b>	<b>Off-campus(es) started without the approval of MHRD</b>
1.	Banasthali Vidyapeeth Banasthali, Rajasthan.	Jaipur
2.	Birla Institute of Technology Mesra, Ranchi-835 215, Jharkhand.	Extension Centres at Allahabad, Kolkata, Lalpur, Noida, Patna, Jaipur and Deoghar
3.	Birla Institute of Technology & Science, Pilani, Rajasthan.	Hyderabad and Goa  <b>(Matter before Hon'ble High Court of Delhi)</b>
4.	Homi Bhabha National Institute Mumbai.	National Institute of Science Education & Research, Bhubaneswar, Odisha.  <b>(off-campus approved by the Ministry of HRD)</b>
5.	Indian School of Mines Dhanbad, Jharkhand.	Extension Centre at Kolkata
6.	Indian Veterinary Research Institute, Izatnagar, UP.	Bangalore, Kolkata, Mukteswar, Palampur, Pune
7.	Lakshmibai National Institute of Physical Education, Gwalior, MP.	Guwahati
8.	Narsee Monjee Institute of Management Sciences, Mumbai, Maharashtra	Bangalore, Shirpur and Hyderabad.
9.	Tata Institute of Fundamental Research, Mumbai	Hyderabad
10.	Ponnaiyah Ramajayam Institute of Science & Technology (PRIST), Thanjavur, Tamilnadu	Pondicherry, Kumbamonam, Trichy, Madurai and Chennai.  <b>(Matter before Hon'ble High Court of Madras)</b>

\*\*\*\*\*